

Production of spun yarn

(in million kgs.)

Year	Total production
1990-91	1824
1991-92	1806
1992-93 (April-November)	1213

The market of yarn is a national market and figures of state-wise consumption keep varying according to variations in demand and supply for cloth produced in the states.

(b) The stock position of handloom and powerloom agencies are not maintained by the Government.

(c) and (d) While the off-take of cloth has been sluggish during the last year, the position has reportedly improved during the current year.

12.00 NOON

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Communications (Department of Telecommunications)

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): Sir, I lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Telecommunications):—

(i) G.S.R. No. 384(E), dated the 27th April, 1993, publishing the Indian Telegraph Second (Amendment) Rules, 1993.

(ii) G.S.R. No. 387(E), dated the 28th April, 1993, publishing the Indian Telegraph (Third Amendment) Rules, 1993.

(iii) G.S.R. No. 414(E), dated the 13th May, 1993, publishing the Indian

Telegraph (Fourth Amendment) Rules, 1993.

[Placed in Library. See No. LT-4149/93]

[The Deputy Chairman in the Chair]

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under section 31 of the Securities and Exchange Board of India Act, 1992:—

(i) G.S.R. No. 436(E), dated the 31st May, 1993, publishing the Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) Rules, 1993.

(ii) No SEB/LE/5/93, dated the 31st May, 1993, publishing the Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) Regulations, 1993.

[Placed in Library. See No. LT-4228/93]

II. A copy (in English and Hindi) of the Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, New Delhi, Notification S.O. No. 419(E), dated the 29th June, 1993, publishing the Expenditure-tax (Amendment) Rules, 1993, under sub-section (4) of section 31 of the Expenditure Tax Act, 1987.

[Placed in Library. See No. LT-4226/93]

III. A copy (In English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 439(E), dated the 1st June, 1993, seeking to amend the Notifica-

[Dr. Abrar Ahmed]

tion G.S.R. No. 663(E), dated the 30th June, 1989, so as to add some more routes falling within the States of Arunachal Pradesh and Nagaland for exemption from the payment of Inland Air Travel Tax, under section 49 of the Finance Act, 1989, alongwith an explanatory memorandum thereon.

[Placed in Library. See No. UT-4227/93]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, alongwith explanatory memoranda on the Notifications:—

- (1) G.S.R. 417(E), dated the 14th May, 1993 seeking to extend concessional rate of duty of 15 per cent for import of Capital equipments under the Export Promotion Capital Goods Scheme for Service Sector.
- (2) G.S.R. 423(E) & 424(E) both dated the 20th May, 1993 amending the definition of capital goods as appearing in Notifications No. 160/92-Customs dated the 20th April, 1992 and No. 307/92-Customs dated the 28th December, 1992 respectively relating to the concessional rates of duty for goods imported under the Export Promotion Capital Goods Scheme.
- (3) G.S.R. 434(E), dated the 31st May, 1993 amending Notification No. 44/91-Customs dated the 30th May, 1991 to insert certain items in the category of items, deemed to be imported in terms of the provisions of the sub-section 1(A) of section 75 of the Customs Act, 1962.
- (4) G.S.R. 435(E), dated the 31st May, 1993 publishing the Customs and Central Excise Duties Draw-back (Amendment) Rules, 1993.
- (5) G.S.R. 463(E), 464(E), 465(E) and 466(E) all dated the 18th June, 1993 amending the notifications No. 513/86-Cus dated 30th December, 1986, 260/92-dated the 27th August, 1992, 93-Cus dated the 16th March, and 103/93-Cus dated the March, 1993 respectively, to provide that licences shall not be transferable and also shall not be eligible for exemption to mandatory spares.
- (6) G.S.R. 467(E), dated the June 1993 amending notification No. 203/92-Cus dated the May, 1992 to provide for commencement of export obligation from the date of issue of licence to disallow exemption to mandatory spares; and also to provide for export items under one serial number of Standard Input Output Value addition norms notified by Ministry of Commerce for Electronic goods shall be deemed to be single export product.
- (7) G.S.R. 468(E), dated the June, 1993 amending the notification No. 204/92-Cus dated 19th May, 1992 to allow draw off of both Customs and Central Excise duties on items of all duty free import under Advance licences which are imported without payment of duty and got delivred from the licence; to disallow transferability of advance intermediate licences; to disallow exemption to mandatory spares; and to provide for commencement of export obligation from the date of issue of licence.
- (8) G.S.R. 469(E), dated the June, 1993 amending the notification No. 205/92-Cus dated 19th May, 1992 to allow import of Computer Hardware also under Advance Customs clearance procedure.
- (9) G.S.R. 470(E) dated the 18th June, 1993 amending the notification No. 299/92-Cus dated 30th November, 1992 to provide

for admissibility of drawback of both Customs and Central Excise duties on items allowed to be imported duty free under the Quantity based Pass Book which are imported on payment of duty and got deleted from the Pass Book, and to disallow exemption to mandatory spares.

- (10) G.S.R. 471(E), dated the 18th June, 1993 amending the notification No. 104/93-Cus dated the 16th March, 1993 to provide for

commencement of export obligation from the date of issue of licence.

[Placed in Library. See No. LT-4225/93 for item 1 to 10]

ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held on Monday, the 26th July, 1993, allotted time for Government Legislative and other business as follows:

Business	Time allotted
1. Consideration and passing of the following Bills :—	
(a) The Consumer Protection (Amendment) Bill, 1993	2 Hrs.
(b) The Coir Industry (Amendment) Bill, 1993	1 Hr. & 30 Mts.
(c) The National Council for Teacher Education Bill, 1992, as passed by the Lok Sabha	2 Hrs.
(d) The Advocates (Amendment) Bill, 1992, as passed by the Lok Sabha	2 Hrs.
2. Discussion on the Background Note on Review of Drug Policy, 1986	4 Hrs.
3. Discussion on the Eighth Five-Year Plan, 1992-97.	4 Hrs.

LEAVE OF ABSENCE

THE DEPUTY CHAIRMAN: I have to inform Members that Chairman has received a letter from Maulana Asad Madni stating that he is going abroad for medical treatment and will not be able to attend the House during the current Session. He has, therefore, requested for the grant of leave of absence from all sittings of the House during the current Session.

Chairman has also received a letter from Shri T. Chandrasekhar Reddy stating that he still needs rest as advised by

doctors and is unable to attend the House during the current Session. He has, therefore, requested for the grant of leave of absence from all sittings of the House during the current Session.

Is it the pleasure of the House that permission be granted to Maulana Asad Madni and Shri T. Chandrasekhar reddy for remaining absent from all the sittings of the House during the current Session?

(No hon. Member dissented)

THE DEPUTY CHAIRMAN: Permission to remain absent is granted.